

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 350/GT/2014

Dated: 26.8.2016

To

Chief Engineer (Commercial),
Damodar Valley Corporation
DVC Towers, VIP Road
Kolkata - 700054

Sir,

Subject: - **Petition No. 350/GT/2014**- Approval of tariff of Bokaro Thermal Power Station (3 x 210 MW) for the period from 1.4.2014 to 31.03.2019.

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.9.2016:

1. Certificate to the effect that all assets of the gross block as on 1.4.2014 are in service. In case any asset has been taken out from service, the same should be indicated along with the date of putting the asset in use, the date of taking out the asset from service.
2. Additional capital expenditure has been claimed towards retrofitting of 0.2 accuracy class Power Transformer and Current Transformer for the years 2015-16, 2016-17 and 2017-18 under Regulation 14(3)(ii) of the 2014 Tariff Regulations. In this regard the supporting documents with respect to additional capitalization claimed shall be submitted.
3. Additional capitalization under PAT scheme for 2016-17 has been claimed under Regulation 9(5) of the 2014 Tariff Regulations. In this regard, the details of benefits accrued on account of the additional capitalization proposed for 2016-17 shall be submitted.

In case the above said information is not filed within the specified date, the petition shall be heard and disposed on the basis of the information available on record.

Sd/-
(B. Sreekumar)
Deputy Chief (Legal)